

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA No. 438 of 2016 in DFR No. 2185 of 2016

Dated: 17th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Hindustan Petroleum Corporation Ltd.

.... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s)

:

Mr. Manu Seshadri

Counsel for the Respondent(s)

:

Ms. Aparna Vohra

Mr. Rajat Navet for R-2

ORDER

IA No. 438 of 2016

(Appl. for condonation of delay)

There is 37 days' delay in filing this appeal. Hence, in this application, the applicant/appellant has prayed that the delay may be condoned.

We have heard learned counsel for the parties. We find the explanation offered in this application to be acceptable. In our opinion, the delay deserves to be condoned. The delay is therefore condoned. Application is disposed of.

List the matter for admission on **26.08.2016.**

(B.N. Talukdar)
Technical Member (P&NG)
mk/kt

(Justice Ranjana P. Desai)
Chairperson